## File No. RCD-12005/1/2021-Regulatory-FSSAI-(Part 2) (E-1638)

## Food Safety and Standards Authority of India

(A Statutory body under Ministry of Health and Family Welfare)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 22 October, 2021

## Subject: Direction under Section 16(5) regarding addition of vitamins and minerals in the standardized food products -reg.

Reference is drawn to the standards of Proprietary Food (2.12) under the Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011 wherein the addition of vitamins and minerals in quantities not exceeding one Recommended Dietary Allowance of the respective micronutrients is allowed.

- 2. Representations have been received from industry associations seeking clarification on addition of vitamins and minerals in standardized food products where such addition is not explicitly stated under Food Safety and Standards Regulations, and the current regulatory practice of categorizing such standardized foods with added vitamins / minerals as proprietary foods.
- 3. In this context, it is clarified that vitamins and minerals may be added, up to one RDA, to any standardized food product listed under the *Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011*. However, it is also clarified that mere addition of vitamins and minerals to a standardized food product does not qualify the resultant product as a proprietary food and that such product shall be licensed as standardized food only.
- 4. Further, taking into cognizance the fact that licenses have been issued to food business operators for manufacturing standardized food products with added vitamins and minerals under proprietary food category, it has been decided to allow such food business operators to use existing pre-printed packaging materials for such categories up to, and modify their licenses under the respective standardized food product category by, 31<sup>st</sup> December, 2022.
- 5. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of the Food Safety and Standards Act, 2006.

(Inoshi Sharma)

**Executive Director (Compliance Strategy)** 

To

- 1. Commissioner of Food Safety of all States/UTs.
- 2. All Regional Directors, FSSAI
- 3. All Central Licensing Authorities, FSSAI
- 4. CITO, FSSAI: For uploading this direction on FSSAI website.

## Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI